

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 123(ND)/2011  
CA NO.

CORAM:


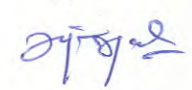


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE COMPANY M/s M.MT.C. Ltd & Ors  
Vs  
Indian Commodity Exchange Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ajay SAROYA	Advocate	Petitioner	
2.	Ajmer S.	"	Respondent	
3.	Jemdu KV R/Vats	"	NO.2 R-3	
4.	Rameena Rai	"	Respondent-1	

ORDER

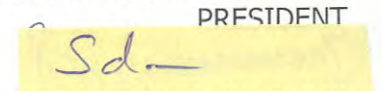
CA 155/PB/2016

Reply to the aforesaid company application has been filed which is taken on record.  
Rejoinder, if any, be filed with a copy in advance to the other side.

An adjournment letter has also been circulated on behalf of the respondent 2 which has  
not been objected too.

List for further consideration on 09.03.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (J)